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THE DEPUTY MINISTER IN THE number of wagons loaded with different MINISTRY RAILWAYS (SHRI commodities during the last 8 quarters OF MOHD. SHAFI QURESHI): (a) The ending June, 1973 was as follows:—

Commodity		July-Sept.'71.		Oct—Dec. '71.		Jan.—Mar. *72		. April—June'72.	
		B.G	. M.G.	B.G.	M.G.	B.G.	M.G.	B.G.	M.G.
Foodgrains		. 104930	5 57189	114860	52983	121745	54182	127610	60758
Coal .		. 709070	20664	715218	25826	736070	29532	712427	28114
Ores .		. 224502	32790	259699	34325	255755	25016	238988	22372
Min. Oils .		. 95429	48693	99391	56670	99414	57627	96407	54132
Cement .		79504	54859	84432	54733	86487	59671	76644	55214
Iron & Steel		. 96848	4521	97238	4780	118486	5492	97739	4338
Total .		1788899	486294	1897797	544838	2006803	630583	1865405	520467
		July—S	Sept.'72.	Oct.—I	ec. 372.	JanM	far'73.	April—J	une'73.
Foodgrains		116251	62360	127363	54267	107487	45834	148106	57965
Coal .		712815	24477	732565	24311	727378	21855	701544	20348
Ores ,		245414	29659	265899	30443	261958	23025	252872	20278
Min. Oils .		98664	54159	105020	50638	10487t	51665	101894	50378
Cement .		67027	49694	92855	53720	83734	41800	67793	37754
Iron & Steel	-	104290	5 <b>2</b> 06	111115	5174	126326	5993	100930	3876
Total .		1861569	515973	1981385	540093	2014595	565189	1864784	468993

<sup>(</sup>b) The percentage of demands met in these quarters was as follows:---

Quarter	•	B.G.	.G.
July-Sept.'71 .		93.3%	75.8 %
Oct.—Dec. '71		90.3%	73.4%
Jan March'72		88.4%	76.6%
April-June 72.		84.7%	71.7%
July-Sept.'72 .		87.1%	74.6%
Oct.—Dec.'72 .		89.9%	78.3%
JanMarch'73		92.6%	82.7%
AprilJune'73.		90.5%	77.6%

<sup>4. [</sup>Transferred to the 20th November, 1973.]

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Unauthorized production of drugs by pharmaceutical companies

5. SHRI MOHAMMED **USMAN** ARIF:

SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

SHRIMATI AZIZA IMAM:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that some foreign drug manufacturing firms are indulging in unauthorized production of drugs much m excess of their licensed capacity; and

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(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Yes Sir.

(b) The matter is under consideration taking into account the essentiality of the drugs and the country's requirements of the same.

## Proposal for abolishing filing of election returns by candidates

6. SHRI J. S. TILAK:
SHRI KALI MUKHERJEE:
SHRI KRISHAN KANT:
SHRI GURUMUKH SINGH MUSAFIR: DR. Z. A. AHMAD:
SHRI CHANDRA SHEKHARSHRI KOTA PUNNAIAH: SHRI
A. G. KULKARNI:

Will the Minister of LAW, JUSTfCF. AND COMPANY AFFAIRS be pleased to statefa) whether Government have considered the proposal for abolishing the compulsory filing of the election returns by the candidates; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THH MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) No. Sir.

(b) Does not arise.

## Foreign drug companies

7. SHRI MOHAMMED USMAN ARIF: SHRIMATI AZIZA IMAM:

SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that some foreign drag manufacturing companies operating in India have indicated to Government their willingness to reduce their foreign capital; and

Io Questions

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b) Yes, Sir, M/s. Alkali & Chemical Corporation of India Ltd., M/s. Pfizer Ltd. and M/s. German Remedies Private Ltd. have agreed to reduce their foreign equity from 75.5 per cent to 60 per cent; from 75 per cent to 60 per cent; and from 64 per cent to 40 per cent respectively. Other foreign firms viz. Mfs Abbott Laboratories India Ltd., M/s. May & Baker Ltd. and M/s. Searlc India 1 td. have also shown a definite inclination to dilute their foreign equity.

## **Arrears of Cases in High Courts**

8. SHRI BHUPESH GUPTA:

SHRI KALYAN ROY:

Will the Ministe\* of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question No. 30 given in the Rajya Sabha on ihe 15th November, 1971 and state:

- (a) whether the Committee appointed to enquire into the problem of arrears in the various High Courts has since submitted its report;
  - (b) if so, what are its findings; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir.

- (b) The Committee has made a number of recommendations aimed at—
  - (i) reducing delays which occur before a proceeding is ready for hearing;